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Title: Regarding Prime Minister National Relief Fund (PMNRF).

SHRI KARADI SANGANNA AMARAPPA (KOPPAL): Respected Madam, I thank you very much for giving me such an opportunity to speak a few words on a very serious matter of public interest.

Madam, before start, I would like to congratulate hon. Prime Minister, Shri Narendra Modiji, who is not only thinking but also performing on his several thoughts. Prime Minister's National Relief Fund is one among them.

Madam, Prime Minister's National Relief Fund is a fund from the Prime Minister's Account which is used for helping those persons who are facing any kind of emergency, or severe emergency, in getting treatment on urgent basis . It is for those who are not able to get proper treatment from hospitals for lack of initial funds which they have to pay against their treatment. PMNRF is helping a lot such kind of patients to get proper aid, and the financial assistance which is limited to a maximum of Rs. 3,00,000 per patient, according to the treatment suggested to them by the hospital doctors. Due to this financial aid, many citizens of India are able to look after their dependents in getting them proper treatment.

Madam, to get this aid, there are some guidelines which the patient or his family has to follow, but due to the lack of proper guidance or knowledge, people are actually not getting the benefit of this wonderful facility which is being provided by the Government.

Madam, I would like to give two or three suggestions to make it more successful. There is a guideline that after diagnose of any serious disease and ascertaining the budget required for treatment of that disease, the patient should inform the PMO along with all the necessary documents. In such cases, if the patient is self-sufficient, first he can get treatment and then submit all his bills along with a No Dues Certificate from the hospital, within 30 days. But people are not aware of this guideline. So, in many cases, the patients had applied and waited a long, first for approval and then for disbursement. Hence, it is kindly requested that some awareness program may be formulated for creating an awareness of this scheme.

Secondly, in such cases, if the patient has expired during the treatment, in that case, his sanctioned amount get cancelled and all the liabilities would lie on the family of the deceased. Hence, it is also requested to issue further directions to the PMO to release the sanctioned amount for such patients who have expired. This would allow the dependents of the deceased not to face any trouble for their livelihood.

Madam, there is an acute need to create awareness of this scheme as most of the needy persons and their families are not getting financial aid on time. The Government has to take some major steps and make some changes for the benefit of the people of India by which more people become aware; avail this facility; and live long with their families. Thank you, Madam.

HON. SPEAKER :

Kunwar Pushpendra Singh Chandel and

Shri Devendra Singh Bhole are permitted to associate with the issue raised by Shri Karadi Sanganna Amarappa.